

Rs. 263.05 crores as against the Budget Estimate of Rs. 330.53 crores. The increase of 35.52 crores is mainly due to larger share of Central taxes and larger grants-in-aid from the Central Government under article 275(1) of the Constitution on the basis of recommendations of the fifth Finance Commission. State taxes have also contributed to a part of the increase. Expenditure met from Revenue is now estimated at Rs. 286.72 crores as against the Budget Estimate of Rs. 282.30 crores. Capital expenditure is estimated at Rs. 31.40 crores as against the Budget Estimate of Rs. 33.01 crores.

This year's Plan outlay stands at Rs. 49.96 crores, for which the Central assistance was Rs. 39.50 crores. In addition a provision of Rs. 3.70 crores has been made for stepping up the outlay on Kangsabati and certain minor irrigation schemes.

For next year, the total Revenue receipts are estimated at Rs. 279.31 crores as against Rs. 266.05 crores in the current year. The increase of Rs. 13.26 crores is accounted for by Rs. 4.76 crores under States' share of income-tax and Rs. 8.40 crores under Sales-tax—mainly due to additional tax effort and normal growth. No account has been taken for States' share of additional resource mobilisation at the Centre this year.

Next year's expenditure met from Revenue is placed at Rs. 285.42 crores as against Rs. 286.72 crores in the current year. This includes an *ad hoc* provision of Rs. 9 crores for revision of pay-scales of Government and non-Government employees on which a decision has yet to be taken. The provision for Capital expenditure is Rs. 29.17 crores as against Rs. 31.40 crores in the current year.

Next Budget provides for a State Plan outlay of Rs. 51.36 crores for which the Central assistance will be Rs. 40.07 crores. Provision of Rs. 8.06 crores has also been made for Centrally sponsored schemes which are fully assisted by the Central Government.

In the net, next year's Budget shows an overall deficit of Rs. 15.51 crores. The State's budgetary position will be reviewed, if necessary after the 'Vote on Account' that is being sought granted by Parliament.

DR. RANEN SEN (Barasat) : Mr. Speaker, Sir, I was raising one point. It has been the practice in our House that in such cases like the Proclamation of the Presidential Order in West Bengal, first the Order is discussed in this House and then the Budget is placed. Now, Sir, I understand that there is a difficulty. So, my submission is that together with that Proclamation, this discussion on the budget should also take place. Otherwise, the background will not be there. The Proclamation will generally give the background. Without that background, this budget cannot be discussed as such.

MR. SPEAKER : The hon. Minister has presented it. It is for the Business Advisory Committee to discuss the matter and fix the time.

DR. RANEN SEN : I am drawing your attention to this point.

SHRI NAMBIAR (Tiruchirappalli) : Sufficient time must be allowed for the discussion, because the whole problem of West Bengal has to be discussed now. It is Parliament which is in charge of the whole of West Bengal. Therefore, sufficient time must be given.

13.46 hrs.

DELHI CO-OPERATIVE SOCIETIES BILL*

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD, AGRICULTURE,
COMMUNITY DEVELOPMENT AND
COOPERATION (SHRI ANNASAHIB
SHINDE) : I beg to move for leave to

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[Shri Annasahib Shinde]
Introduce a Bill to consolidate and amend the law relating to Co-operative Societies in the Union territory of Delhi.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill to consolidate and amend the law relating to Co-operative Societies in the Union territory of Delhi."

श्री शिव चन्द्र झा (मधुबनी) : अध्यक्ष महोदय, मेरा एक पायंट आफ आर्डर है। मैं इस बिल के इंट्रोडक्शन के सम्बन्ध में एक कांस्टीट्यूशनल आपत्ति उठाना चाहता हूँ। कांस्टीट्यूशन के आर्टिकल 117 (1) में कहा गया है:

"A Bill or amendment making provision for any of the matters specified in sub-clauses (a) to (f) of clause (1) of article 110 shall not be introduced or moved except on the recommendation of the President and a Bill making such provision shall not be introduced in the Council of States..."

इस बिल में फिनांशल मेमोरेंडम दिया गया है। यह साफ है कि इस सम्बन्ध में पैसा खर्च होगा, जो कि कानसालिडेटिड फंड से दिया जायेगा। इस अवस्था में आर्टिकल 117 (1) के अनुसार यह लाजिमी है कि इस बिल के इंट्रोडक्शन के सम्बन्ध में प्रोजिडेंट की रीकमेंडेशन प्राप्त कर ली जाये। लेकिन इस बिल में उसका जिक्र नहीं है। इस लिए मंत्री महोदय इस बिल को इंट्रोड्यूस नहीं कर सकते हैं।

MR. SPEAKER : Anyway, the Members were duly informed by the Bulletin. So, I am sorry. The recommendation of the President is there.

श्री शिव चन्द्र झा : अध्यक्ष महोदय, केवल बुलटिन में देना ही काफी नहीं है। इस को बिल के साथ देना चाहिए। यह तरीका अच्छा नहीं है।

MR. SPEAKER : It is a question of procedure, whether it is in the Bulletin or along with the Bill. The question is :

"That leave be granted to introduce a Bill to consolidate and amend the law relating to Co-operative Societies in the union territory of Delhi."

The motion was adopted.

SHRI ANNASAHIB SHINDE : I introduced Bill.

DEMANDS FOR GRANT (RAILWAYS)
1970-71—*Coaid.*

SHRI NAMBIAR (Tiruchirappalli) : Before we adjourn for lunch, I may make one request? Yesterday, while the cut motions to the Railway Demands were moved, I was not present here. I request that I may be permitted to move them today.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I have also some cut motions which I could not move yesterday.

MR. SPEAKER : All of them will be allowed.

SHRI NAMBIAR : We shall pass on the slips at the Table indicating the numbers of the cut motions which we want to move.

SHRI S. KUNDU (Balasore) : I beg to move :

"That the demand under the head construction of new lines—Capital and Depreciation Reserve Fund be reduced by Rs. 100."

[Non-Implementation of the promise given by the former Minister of Railways (Shri C. M. Poonacha) that Cuttack-Paradeep rail link will be completed by 1970, (30)]